

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (Hqs.),
DELHI**

CIRCULAR

Sub. : Regarding Treatment taken in non-panel hospital in Emergency Case.

It has been observed that few officials are seeking reimbursement of medical bills in respect of treatment from non-empanelled Private Hospitals/Nursing Homes on furnishing emergency certificate on routine basis without proper justification.

Attention of all is drawn towards O.M. dated 25.10.2007 which is as follows:

C (iii) Treatment in private hospitals not recognized/non empanelled under the scheme in medically emergent conditions will also be admissible when treatment is necessitated in such hospitals being situated near the place of illness/trauma and when no other recognized facility is available nearby or due to circumstances beyond the control of the beneficiary.

It is therefore impressed upon all the employees to curb the practice of taking such medical treatment from Private non-empanelled hospital/Nursing Home in routine manner. Such claims may be raised only in extreme unavoidable circumstances with due justification and in consonance of this aforementioned O.M.

Such medical bills shall be considered for reimbursement as per DGEHS approved rates/CSMA Rules subject to the satisfaction of the Competent Authority.

08/08/2023
(Murari Prasad Singh)
Head of Office (Hqs.)
Tis Hazari Courts, Delhi

29119-419
No. _____/Accounts/Central/THC(Hqs.)/Delhi/2023

Date 08.08.23

Copy forwarded for information to:-

1. All the Ld. Judicial Officers, Central District, Tis Hazari Courts, Delhi, with the request to brought this circular into the notice of the staff posted under their control.
2. All the Ld. Judicial Officers, Rouse Avenue Court Complex, Delhi, with the request to brought this circular into the notice of the staff posted under their control.
3. The P.S. to the Ld. Principal District & Sessions Judge (HQ.).
4. The Administrative Officer (Judicial), Central/RACC, Delhi, with the direction to brought this circular into the notice of the staff posted under their control.
5. The Sr. Accounts Officer, Accounts Officer, Central District, Tis Hazari Courts, Delhi, with the direction to brought this circular into the notice of the staff posted under their control.
6. All the Branch In-charges, Central/RACC, Delhi, with the direction to brought this circular into the notice of the staff posted under their control.
7. For uploading on Layers.

Head of Office (Hqs.)
Tis Hazari Courts, Delhi

08/08/2023